

**Government of India**  
**Ministry of Consumer Affairs, Food and Public Distribution**  
**Department of Consumer Affairs**

**LOK SABHA**  
**UNSTARRED QUESTION NO. 591**  
**TO BE ANSWERED ON 01.12.2021**

**AMENDING LEGAL METROLOGY**

591. SHRI ADALA PRABHAKARA REDDY: SHRI N. REDDEPPA: SHRI CHANDRA SEKHAR BELLANA:

Will the Minister of CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION  
उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण मंत्री be pleased to state:

- (a) whether the Government has recently amended the Legal Metrology (Packaged Commodities) Rules 2011 for enhanced protection of Consumer Rights;
- (b) if so, the details thereof;
- (c) whether this move will remove the confusion in declaration of quantity sold by number in pre packed commodities; and
- (d) if so, the details thereof?

**ANSWER**

उपभोक्ता मामले, खाद्य और सार्वजनिक वितरण राज्य मंत्री  
(श्री अश्विनी कुमार चौबे)

**THE MINISTER OF STATE**  
**CONSUMER AFFAIRS, FOOD AND PUBLIC DISTRIBUTION**  
**(SHRI ASHWINI KUMAR CHOUBEY)**

(a) to (b) : The Government has amended the Legal Metrology (Packaged Commodities) Rules 2011 vide GSR No. 779 (E) dated 02.11.2021. To protect the interests of consumers, a new provision has been introduced which makes it mandatory for the unit sale price of the commodity to be indicated on the package. This will allow the consumer to take an informed decision, irrespective of the size/quantity of the commodity being packed in the package.

(c) to (d) : Yes sir. In order to remove the confusion in the case of items sold by number, the number or unit or piece or pair or set or such other word which represents the quantity in the package shall be mentioned in the pre-packed commodities.

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